

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 59/(MAH)/2015  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2017

NAME OF THE PARTIES: Mr. Shailesh Nagindas Shah & Anr.  
V/s.  
M/s. Sun Shine Realtors Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Miss Krishna Raja	i/b LJ Law Advocate for the Petitioners	K Raja

Order

TCP No.59/397-398/NCLT/MB/MAH/2015

Petitioner Counsel is present, and Respondents Counsel namely Mr. Amit Sheth appearing on behalf of R2 & R3 has come today asking for adjournment on the ground that he has been newly appointed in this case, so he needs time to file Vakalatnama.

When erstwhile counsel was there, the Valuer came in person before this Bench and specifically stated that the Respondent side was not co-operative and not letting the Valuer proceed with the valuation by not providing the documents sought by the valuer.

In the back drop of these facts, this Bench hereby directs the Respondents side to appear and make their submissions on the next date of hearing, failing which, this bench will proceed with the matter in accordance with law.

List this matter for hearing on 24.2.2017.

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-  
V. NALLASENAPATHY  
Member (Technical)